

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.115/TT/2014

Date:26.5.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for **Asset-I:** 765 kV 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad Sub-station and **Asset-II:** 765 kV, 240 MVAR Switchable line reactor of 765 kV D/C Aurangabad-Padghe line Ckt-II to be charged as bus reactor at Aurangabad Sub-station under "System Strengthening in North/West part of WR for IPP Projects in Chhatisgarh (IPP-E)" in Western Region

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 26.6.2015:-

- a) Clarification for mismatch between apportioned approved capital cost shown for both the assets in Table under Para 7.1 and the apportioned approved cost shown in Form-6 (as per revised tariff forms) of the respective assets;
- b) Copy of the Investment Approval along with the apportionment of the same among the assets of project duly certified by Company Secretary;
- c) Details of un-discharged liability corresponding to the elements of the assets duly certified by the Auditor;
- d) Treatment of other incomes as on COD;
- e) Period-wise and loan-wise computation of interest during construction on cash basis;
- f) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, repayment schedule in case of SBI loan and "Proposed Loan" and in case there is any

default in interest payment on loans, details thereof, i.e. amount in lieu of default and date of payment;

- g) Whether entire amount of IEDC has been paid prior to COD? Furnish month wise detailed breakup of IEDC paid on cash basis. Whether any interest/penalty paid due to late payment? If yes, date-wise payment details of the same;
- h) Amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for the assets and indicate the un-discharged liabilities included in the gross block. Form-5, Form-5B, Form-9, Form-9A, Form-12A, Form-13, Form-14 and Form-15 for both the assets.
- i) The working of effective tax on return on equity as per Regulation 25 while arriving at tariff in the petition. The details of deferred tax liability and its treatment for the period 2014.
- j) Whether entire amount pertaining to initial spares has been discharged as on DOCO? If not, year-wise details of liability discharged.

2. It is further requested that editable soft copy in Excel format with links for the assets in respect of (e) above may also be furnished.

Yours faithfully,

Sd/-

(Dr. P.K Sinha)  
Assistant Chief (Legal)